

Acquisition of land at Karuvadikuppam for Coast Guard

3348. SHRI D. RAJA:

SHRI M.P. ACHUTHAN:

Will the Minister of DEFENCE be pleased to state:

(a) whether the case for payment of compensation to the land owners towards acquisition of 35.02 acres of private land at Karuvadikuppam, Puducherry for setting up of Coast Guard Air Enclave is pending with Government;

(b) if so, the details and the status thereof along with reasons for the pendency;

(c) whether the proposal for acquisition of 28.68 acres of private land at Karuvadikuppam, Puducherry for setting up Coast Guard Station, Puducherry is also pending with Government; and

(d) if so, the details and the status thereof along with reasons for the pendency?

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): (a) and (b) The Central Government accorded sanction on 21.10.2013 for acquisition of 35.02 acres (approximately) of private land at Karuvadikuppam, Puducherry at a cost of ₹54,15,42,276/- under Land Acquisition Act 1984, for setting up of Coast Guard Air Enclave. However, further action pursuant to the Government sanction could not be taken due to promulgation of the new Land Acquisition Act 2013.

(c) No such proposal has been received from Coast Guard.

(d) Does not arise.

Irregularities in tender process of ATAS

3349. SHRI ALOK TIWARI:

SHRI ARVIND KUMAR SINGH:

SHRI NEERAJ SHEKHAR:

Will the Minister of DEFENCE be pleased to refer to answer to Unstarred Question 2786 given in the Rajya Sabha on 5 August, 2014 and state:

(a) whether examination into the irregularities reported into tendering and procurement of Active Towed Array Sonar (ATAS) for Indian Navy has been completed;

(b) if so, the details thereof along with the findings thereof; and

(c) if not, the reasons for delay since 2013 and time-frame by when examination into the irregularities reported would be completed?

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): (a) Yes, Sir.

(b) The complaints regarding irregularities in technical evaluation and procedural issues for procurement of ATAS were examined in the Ministry. The matter was also referred to the Independent Monitors. The complaints were not substantiated and nothing adverse has been found after examination.

(c) Does not arise.

Tenders for manufacturing arms in the country

‡3350. SHRI MAHENDRA SINGH MAHRA: Will the Minister of DEFENCE be pleased to state:

(a) the types of defence arms for which decision to manufacture them in private sector has been taken;

(b) the names of domestic companies, which manufacture arms for defence sector;

(c) the details along with the names of the domestic and foreign companies, which have been approached by Government for manufacturing arms;

(d) whether tenders have been floated for manufacturing arms, so far; and

(e) if so, the names of companies, which have submitted tenders?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (RAO INDERJIT SINGH): (a) to (e) The Government *vide* Press Note 3 of 2014 Series dated 26.6.2014 has notified Defence Products List for the purpose of issuing Industrial License for manufacturing in the Private Sector.

2. Apart from 39 Ordnance Factories under Ordnance Factory Board (OFB) and 9 Defence Public Sector Undertakings (DPSUs), there are 138 Private Companies to whom Letter of Intents (LOIs)/Industrial Licenses have been issued till November, 2014 for manufacture of Defence items. A List of these 138 Companies is given in the Statement (*See below*).

3. Tenders are not floated by Government for manufacturing of arms. Tenders/ Request For Proposals are floated to procure various defence items required by the three services, as per the guidelines of Defence Procurement Manual/Defence Procurement Procedure.

‡Original notice of the question was received in Hindi.